

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**Item No. 404**  
**IA/1003/ND/2024 IN IB/747/ND/2023**

**IN THE MATTER OF:**

|              |     |            |
|--------------|-----|------------|
| Indian Bank  | ... | Applicant  |
| Versus       |     |            |
| Harneet Kaur | ... | Respondent |

**Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 19.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Amod K Dalela, Adv.  
For the Respondent : Ms. Pooja Damir Miglani, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Amod K Dalela, Learned Counsel for the applicant is present through video-conferencing. Ms. Pooja Damir Miglani, Learned Counsel for the Resolution Professional is present through video-conferencing. It is submitted by the Learned Counsel for the Resolution Professional that in CP(IB) No. 673/ND/2023, order has been passed against the same Personal Guarantor and CP(IB) No. 673/ND/2023 filed by Central Bank of India Versus Mrs. Harneet Kaur has been admitted. List this matter on 31.07.2024 for clarification/further consideration.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**